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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010471132026

+ **W.P.(C) 14470/2026**

ROBIN MICHAEL & ANR.Petitioners

Through: **Ms. Vijay Lakshmi, Adv.**

versus

UNION OF INDIA & ORS.Respondents

Through: **Mr. Amit Tiwari, Std. Counsel
with Ms. Ayushi Srivastava,
Mr. Arpan Narwal,
Mr. Kushagra Malik &
Mr. Ujjwal Tyagi, Advs. &
Mr. Daksh Bhardwaj, GP for
UOI.**

CORAM:

HON'BLE MR. JUSTICE AMIT MAHAJAN

ORDER

% **29.09.2026**

1. By the present petition, the petitioner seeks following reliefs:

“A. Issue a writ of certiorari or any other appropriate writ, order, or direction quashing and setting aside the administrative decision/omission/communication issued by the Respondents whereby the Petitioners' applications for organizing a peaceful protest against the E20 ethanol blending policy at Jantar Mantar, New Delhi have been rejected/not granted;

B. Issue a writ of mandamus or any other appropriate writ, order, or direction commanding the Respondents to grant formal permission to the Petitioners to hold the proposed peaceful public demonstration at Jantar Mantar, New Delhi on 02.10.2026 from 10:00 AM to 5:00 PM, subject to any reasonable, regulatory conditions regarding numbers and safety parameters as this Hon'ble Court may deem fit;

C. Pass such other or further order(s) as this Hon'ble Court may deem fit and proper in the factual circumstances of the present case.”



2. Mr. Amit Tiwari, learned Standing Counsel for the respondent/Union of India, on instructions, submits that the request of the petitioner has already been rejected considering the law and order situation in the area.
3. He submits that the copy of the rejection order has already been sent to the petitioner through e-mail which is provided by him in the application.
4. The learned counsel for the petitioner seeks time to file appropriate application challenging the order of rejection.
5. List on 27.10.2026.

AMIT MAHAJAN, J

SEPTEMBER 29, 2026

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